

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
10-07-2024 AT 10:30 AM**

**CP No.431/241/HDB/2020  
AND  
IA(CA) 3/2024 in IA No. (CA)239/2023 & IA(CA) 170/2024 in  
CP No.431/241/HDB/2020  
u/s. 241 of Companies Act, 2013**

**IN THE MATTER OF:**

Mr. Jakka Vinod Kumar Reddy

**...Petitioner**

**AND**

Peregrine Aids Remedies Pvt Ltd & others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Abhishek Kishore for petitioner present through Video Conference.

Learned Senior Counsel Mr Vivek Reddy, along with Mr Bheemachary, for respondent present physically.

We the Members of this Bench having taken the oath of office to discharge our duties without *fear or favour, affection or ill will*, should not *succumb* to the threat posed by a party who makes baseless wild allegation of bias etc, as the same will

have an *adverse* impact on the independence of this justice deliver system. The email complaint dated 20.05.2023 made by the Agent of the Company Petitioner, alleging judicial bias, misbehaviour and mis conduct on our part, in our view, is *per se*, baseless, deliberate, motivated besides contemptuous. This assertion of ours is not just based on ‘our perception’ or as a defence, but on the basis of the ‘record of proceedings’, purity in our consciousness and ‘transparency’ in discharging our functions as Members. Unfortunate that, we are now faced with the kind of allegations which have been continuously causing tremendous mental agony besides had tarnished our image to a considerable extent.

Be it as it may, a Court or Tribunal is a Temple of Justice. No one should have any kind of apprehension when they approach this Temple of justice seeking justice. So much so, even though our conscious is clearer than crystal that the allegations contained in the complaint are false and unfounded, in order to uphold the independence and impartiality, the twin pillars without which the justice cannot stand, we recuse ourselves from this matter.

Let the Registry, forthwith place this order before Hon’ble President, for further action in this regard. Matter adjourned ‘*Sine die.*’

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**